

**State Vs. Not Known (Through Applicant Rajesh)**

**e-FIR No.014636/2020**

**PS: Rajender Nagar**

**02.09.2020**

रिशभ कपूर  
**BISHABH KAPOOR**  
महानगर दण्डाधिकारी-03  
Metropolitan Magistrate-03  
केन्द्रीय जिला कमरा नं. 150  
Central District, Room No. 15  
तीस हजारी न्यायालय, दिल्ली  
Tis Hazari Courts, Delhi

***Though VCC over Cisco Webex***

Present: Sh. Vakil Ahmed Ld. APP for State

Applicant Sh. Rajesh in person

Matter is taken up again on joint request.

At this stage, it is apprised that inadvertently, in the order of even date passed in superdari application for release of vehicle no. **DL-6SAU-5504**, the name of Police Stataion is mentioned as PS I.P Estate instead of PS Rajender Nagar.

Accordingly, in said order, name of Police Station be read as PS Rajender Nagar instead of PS I.P Estate.


These papers be tagged with application for record.

Scanned copy of this order be sent to applicant through email. One copy be also sent to IO/SHO concerned, for necessary information and compliance.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi

District

Court Website.

  
**(RISHABH KAPOOR)**  
**MM-03 (Central), THC, Delhi**  
**02.09.2020**

**State Vs. Not Known (Through Applicant Rajesh)**

**e-FIR No.014636/2020**

**PS: I.P. Estate**

**02.09.2020**

**Matter heard through VCC over Cisco Webex.**

ऋषभ कपूर  
RISHABH KAPOOR  
महानगर दण्डाधिकारी  
Metropolitan Magistrate-01  
केन्द्रीय जिला कमरा नं. 150  
Central District, Room No. 150  
तीस हजारी न्यायालय, दिल्ली  
Tis Hazari Courts, Delhi

**Case is taken up in view of Circular No. 23456-23616 DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30.08.2020 issued by Ld. District & Sessions Judge (HQ).**

Present: Sh. Vakil Ahmed Ld. APP for State

Applicant Sh. Rajesh in person

IO/HC Ishwar Singh in person

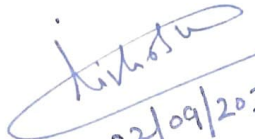
The present urgent application was filed on behalf of the applicant on email id of this court. Scanned copy of reply under the signatures of IO/HC Ishwar Singh is received through email. Copy stands supplied to applicant, electronically.

This order shall dispose off the application for release of vehicle no. **DL-6SAU-5504** on Superdari, moved on behalf of **applicant Rajesh**.

In reply sent by IO/HC Ishwar Singh, it has been stated that he has verified the factum of ownership of the vehicle bearing no.DL-6SAU-5504 and same is registered in the name of applicant Rajesh. Further, in the status report as received from the IO, he has raised no objection if the vehicle aforesaid is released on superdari.

Scanned copy of R/C of vehicle in question is also sent with application and same is perused. For the purposes of identity applicant has sent scanned copy of his Aadhar card along with the application.

On perusal of the report of IO along with the copies of documents appended with application, as applicant Rajesh prima facie appears to be entitled for the custody of the vehicle in question, accordingly his prayer for release of same deserves to be accepted.


  
02/09/2020

In these circumstances and as per directions of **Hon'ble High Court of Delhi** in matter of **"Manjit Singh Vs. State"** in CrI. M.C. No.4485/2013 dated 10.09.2014, the aforesaid vehicle be released to the applicant / registered owner subject to the following conditions:-

1. Vehicle in question be released to its registered owner only subject to furnishing of indemnity bonds as per the value of vehicle, to the satisfaction of the concerned SHO/ IO subject to verification of documents.
2. IO shall prepare detailed panchnama mentioning the colour, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle.
4. The photographs should be attested and counter signed by the complainant/applicant and accused.
5. IO is directed to verify the insurance of the vehicle in question and release the vehicle after getting it insured by the applicant if the same is not already insured.

Application is accordingly disposed off.

Scanned copy of this order be sent to applicant through email. One copy be also sent to IO/SHO concerned, for necessary information and compliance.  
Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.

  
**(RISHABH KAPOOR)**  
**MM-03 (Central), THC, Delhi**  
**02.09.2020**